

Santosh

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-31/2020**

K.P. Ibrahim. .... Petitioner.

Versus

State of Goa and others. .... Respondents.

Mr. S. S. Kakodkar, Advocate for the Petitioner.

Mr. D. J. Pangam, Advocate General with Mr. G. Shetye, Addl.  
Govt. Advocate for the State.**Coram : M.S. Sonak,  
Smt. M.S. Jawalkar, JJ.****Date : 30<sup>th</sup> June, 2020.****P.C. :-**

At the request of the learned Advocate General, time is granted to file response to this Petition. The Petitioner is also directed to ensure that service is complete upon the unserved Respondent within a period of one week from today.

2. Ad interim relief granted earlier to continue for a period of two weeks from today. Liberty is granted to the Petitioner to apply.

**Smt. M.S. Jawalkar, J.****M.S. Sonak, J.**